Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Application No. 670, 671, 677, 678 \$

Dated the 4 86.

(WP NOS 1015/81,1028/81,1017/81,1016/81,2980/81) DSvi. K. Krishnan.

Working as Clork,

Applicant in ANO 670/86(T)

Tappal Section, Accountant General's

Applicant in ANO 671/8617

Accountant yesters

Office, Main Building

Bangalore

A) K. Puttala KShmaiah,

Working as clork Tappal

Section Main Building

Account General's Office. Blose

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

IN APPLICATION NO. 670, 671, 677, 678 × 709 /86(T)

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 23 Sept 1986,

Encl: As above.

copy to

3) Sri K. SubbaRao No 128, Cubbonpet Hain Road Bangalore 560002

Applicant Advocate.

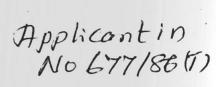
-) Sti N. Basavasaju

Addl Sländing Counsel for Gentral Govt High Court Building Bangalore 560001

Respondent Advocate

B.K. DurgadanavaSaiah
Working as Clerk ES, N

Blationery 1. Office of
the Accountant General
Main Building Bangalone 1



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(4) N. Venkateshan
Working as clerk,
Tappal Section,
Accountant General's
Office Hain Building
Bangalore 1.

Applicant in ANO 678/88(T)

15) R. Venkateshan
Working as ckerk

FF5, Accounts General's

Obtice Main Building

Bungalore 1

Applicant in ANO 709/86(7)

- 45-

D'The comptooller & Auditor General of India, New Delk;

(A) The Accountont General, Kornataka, Bangalore,

Respondent

(18) The Senior Deputy Accountant General (Administration), Office of the Accountant General Bangalore -

11/14 Copyte File of ANS, 671, 677, 6788 TO 4/86(T)

4 Mas 670, 671, 677, 678 6 709/86 (T)

_of 198 <u>/</u>

Respondent

Advocate for Respondent

Orders of Tribunal

23.9.1986:

The charge levelled against the applicant by the 3rd respondent (R3) is that the claim preferred by h him in respect of advance drawn by him for Leave Travel Concession for himself, and his family members was fradulent. The applicant practically admitted the charge in his explanation and requested for leniency. After considering the explanation, R3 passed an order imposing on the applicant the penalty of reduction to the post of peon from the post of Clerk which he was holding. This order was set aside by the High Court of Karnataka in W.P. No.10262 /78 giving liberty to the R3 to pass fresh orders imposing any other penalty. Thereupon, an order was passed by R3 reducing the pay of the applicant from B.314 to B. 284 in the timescale of pay of k. 260-400 for a period of 5 years w.e.f. 17.11.1979 1977. On appeal, the 2nd respondent (R2) modified the above order by reducing the pay of the applicant for a period of 2 years w.e.f. 20.2.1980. and 2. Shri Anandaramu, counsel

2. Shri Anandaramu, counsel for the applicant, submits, that his client is not aggrieved by the order passed by R2; but his grievance is that the High Court having permitted R2 to pass a fresh order, it could be done only once, but not repeatedly.

3. We find considerable force in the submission made by Shri Anandaramu. In fact, Shri N. Basavaraju, counsel for the respondents, could not satisfactorily explain how the annexures to the W.P., viz.,



Date	Office Notes		Orders of Tribunal
		North Art Life	L, N, O, O-1, and Q, by the respondents, of the High Court is cal and clear as to content.
			4. We, therefore, orders passed by the except the one passed respondent in appear order passed by R3.
	Ininistrative		5. In the result, is allowed, to the above.
			(L.H.A. REGO) (CH. 23.9.1986 MEMBER(AM)
	Total trees		dms.
		14	CLUMAL ADMIN
			ADDITIO
V V			

nd Q, could pe passed nts, when the order rt is very categori-s to its scope and

ore, set aside all y the respondents, passed by the 2nd appeal against the R3. The 3vd Testendant.

ult, the application the extent indicated

CH. RAMAKRISHNA HAU) 23.9.1986. MEMBER (JM)

BENCH

NGALORE